

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 935 OF 2004  
ALLAHABAD THIS THE 30TH DAY OF AUGUST, 2004

HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Vishun Devi aged about 70 years,  
wife of Late Shiv Shanker Lal Jaiswal,  
resident of 333/177, Himmat Ganj,  
G.T. Road, Allahabad.

..... .Applicant

( By Advocate Sri A.K. Srivastava )

Versus

1. Union of India,  
through Chief Engineer,  
(M.E.S.) Head Qaurter Central Command,  
Lucknow.

2. Commander Works Engineer Air Force,  
Bamrauli (M.E.S.) Allahabad.

3. Assistant Garrison Engineer,  
Manauri (Air Force) (Indep.),  
Allahabad.

..... .Respondents

( By Advocate Saumitra Singh )

O R D E R -

HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

By this O.A. applicant has prayed for a direction to respondents for giving the family pension w.e.f. the date of the death of husband of the applicant and arrears.

2. The brief facts of the case as per applicant

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are that the husband of the applicant was serving as Painter in the office of Assistant Garrison Engineer (Independent) M.E.S. Manauri (Air Force) Allahabad who died on 12.07.1972. As per applicant he has served more than 20 years in the respondent's establishment. The main grievance of the applicant is that inspite of so many letters followed by reminders the respondents have not cared to decide the case of the applicant regarding family pension.

3. Learned counsel for the respondents prays for time for filing CA which I do not consider necessary as this case can be finally disposed of at the initial stage itself by granting liberty to the applicant to file a detailed and exhaustive representation alongwith documents available with the applicant as required by the department and with a further direction to respondent no.3 to decide the same with a reasoned and speaking order within a specified period.

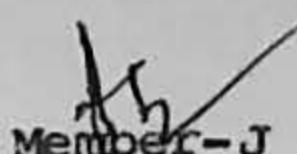
4. Heard counsel for the parties and perused the pleadings.

5. I have also gone through Annexure-1 a letter dated 19.09.1998 issued by Chief Engineer, Head Quarter Central Command, Lucknow-2 addressed to AGE(X), Manauri. In para 3 of the same letter certain information have been required from the applicant i.e. Date of enrollment, Date of discharge, Last pay drawn, IOFWP Fund Account No. A copy of which has also <sup>been</sup> sent to the applicant. Since then the applicant has been sending representations again and again but no heed is paid by the respondents towards his grievance. Without going into the merit of the case I find it

appropriate that this case can be decided without calling for CA.

6. Accordingly the O.A. is disposed of by granting liberty to applicant to file a detailed and exhaustive representation to respondent no.3 i.e. Assistant Garrison Engineer (Independant) M.E.S. Manauri (Air Force) Allahabad alongwith the documents which are readily available with the applicant within a period of one month and respondent no.3 is directed to decide the same by a reasoned and speaking order within a period of three months from the date of receipt of such representation alongwith a copy of this order.

7. There shall be no order as to costs.



Member-J

/ns/